



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jul/202122/2

DATED: 15/07/2021

Please Note

- i. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
- iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

MEETING No. NC/6/MEET/Jul/202122/2 **DATE HELD ON:** 15/07/2021

Meeting No. NC/6/MEET/Jul/202122/2 dated 15/07/2021 of Norms Committee - VI for the year 2021-22 was held on 15/07/2021 under the Chairmanship of Shri ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Anil Aggarwal, Addl. DGFT	DGFT
2	Shri Pradyumna Sahu, Deputy DGFT	DGFT
3	Shri Ashok Kumar, ASO	DGFT
4	Shri Shaish Kumar, Technical Consultant	DGFT
5	Shri Dinesh Mathur, Technical Consultant	DGFT
6	Shri Naveen Kumar, DDG	MoFPI
7	Shri Krishna Murari, Senior Inspecting Officer.	MoFPI

MEETING NUMBER: NC/6/MEET/Jul/202122/2 **DATED:** 15/07/2021 **HELD ON:** 15/07/2021

1	Case No.: HQRNORM APPLY 00092851AM21	Party Name:DR WILLMAR SCHWABE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00092851AM21	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2, allowing the following inputs; Export Item Unarzneiliche Globuli (Non Medicated)-3 - 40560.000 Kgs Import Items 1. Beet Sugar - 42994.000 Kgs 2. Paper Bags - Relevant, As per Packaging Policy RA may take subsequent consequential action accordingly.		

TA Comments : NA

2	Case No.: HQRNORM APPLY 00116825AM22	Party Name:TASTY BITE EATABLES LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00116825AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

3	Case No.: HQRNORM APPLY 00046490AM22	Party Name:SUMRAN AGRO PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00046490AM22	RA File Number: NA	Lic No/Date: NA	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

4

	Case No.: HQRNORM APPLY 00084572AM21	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved											
	HQ File Number: HQRNORM 00084572AM21	RA File Number: NA	Lic No/Date: NA												
	Decision Remarks:	NC considered the case as per agenda and noted that norms of similar case of the firm was fixed in M.No.03/85 dated 02.05.2019. On the basis of that, the Committee therefore, decided to fix the norms of the AA allowing the following inputs;													
		Export Item													
		<table><tr><td>Pre -engineering Steel Building Width 65mts Length 125mts, Heights 40 Mts. maximum</td><td>2500.000 MT</td></tr></table>			Pre -engineering Steel Building Width 65mts Length 125mts, Heights 40 Mts. maximum	2500.000 MT									
Pre -engineering Steel Building Width 65mts Length 125mts, Heights 40 Mts. maximum	2500.000 MT														
Import Items															
	<table><tr><td>S. No.</td><td>Name of the Item</td><td>Quantity</td></tr><tr><td>1</td><td>HR Non Alloy Steel Plates of Rel. Grade and Thickness</td><td>1.01 MT/MT content in export</td></tr><tr><td>2</td><td>HS- Bolt Fastner Standard</td><td>Net to Net (C-1647)</td></tr><tr><td>3</td><td>Welding Flux Standard</td><td>40.000 MT (C-1647)</td></tr></table>			S. No.	Name of the Item	Quantity	1	HR Non Alloy Steel Plates of Rel. Grade and Thickness	1.01 MT/MT content in export	2	HS- Bolt Fastner Standard	Net to Net (C-1647)	3	Welding Flux Standard	40.000 MT (C-1647)
S. No.	Name of the Item	Quantity													
1	HR Non Alloy Steel Plates of Rel. Grade and Thickness	1.01 MT/MT content in export													
2	HS- Bolt Fastner Standard	Net to Net (C-1647)													
3	Welding Flux Standard	40.000 MT (C-1647)													
	RA may take subsequent consequential action accordingly.														

TA Comments : NA

5	Case No.: 018505000018AM12	Party Name:SARDA STARCH PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: 018505000018AM12	RA File Number: 039504000125 AM11	Lic No/Date: 0310613336 31/01/2011	
	Decision Remarks:		NC considered the case as per agenda and noted that in minutes of M.No.36/85 dated 14.02.2013 it has been mentioned that the subject AA of the firm has been surrendered by the firm. The Committee, therefore, decided to withdraw the case from the agenda.	

TA Comments : NA

6	Case No.: 018505000029AM12	Party Name: GITANJALI CHEMICALS PVT LTD	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Withdrawn
	HQ File Number: 018505000029AM12	RA File Number: 039404001000 AM11	Lic No/Date: 0310620019 08/03/2011	
	Decision Remarks:	NC considered the case as per agenda and noted that in minutes of the M.No. 07/85 dated 02.06.2011 it has been mentioned that the case was considered by the Committee and decided to transfer to NC-IV. Based on that, the Committee decided to transfer the case to NC-IV.		

TA Comments : NA

7	Case No.: 018505000148AM13	Party Name: LACTOSE (INDIA) LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Withdrawn
	HQ File Number: 018505000148AM13	RA File Number: 039504000646 AM13	Lic No/Date: 0310716076 30/11/2012	
	Decision Remarks:		NC considered the case as per agenda and noted that decision had been taken in the M.No.33/85 dated 17.01.2013 to transfer the case to NC-IV. The Committee therefore, decided to transfer the case to NC-IV and withdraw it from the agenda.	

TA Comments : NA

8	Case No.: 018505000150AM13	Party Name:SHIVA SHELLAC & CHEMICALS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: 018505000150AM13	RA File Number: 502404000014 AM13	Lic No/Date: 5010001531 04/12/2012	
	Decision Remarks:		NC considered the case as per agenda and noted that RA, Nagpur vide email dated 08.07.2021 has informed that the subject AA of the firm has already been redeemed. The Committee therefore, decided to withdraw the case from the agenda.	

TA Comments : NA

9	Case No.: 018505000028AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000028AM17	RA File Number: 039404000018 AM17	Lic No/Date: 0310804160 25/04/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2016-ED Dated 12.07.2021 allowing the following inputs; Export Item Kinder Joy Chocolate (Net Wt. 930000 Kgs) 30000000 Numbers Import Items S.No. Item Net Quantity Wastage % Gross Quantity (gm per 100 gm KJ) (gm per 100gm) 1. Cocoa Powder 3.969 4.79 4.159 2. Vanilla Flavour 0.075 1.59 0.076 3. Malt Extract Powder 0.419 2.74 0.430 4. Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.		

TA Comments : NA

10	Case No.: 018505000053AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000053AM17	RA File Number: 039404000010 AM17	Lic No/Date: 0310804206 26/04/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2016-ED Dated 12.07.2021 allowing the following inputs; Export Item Kinder Joy Chocolate (Net Wt. 325500 Kgs) 10500000 Numbers Import Items S.No. Item Net Quantity Wastage % Gross Quantity (gm per 100 gm KJ) (gm per 100gm) 1. Milk Chocolate 5.714 3.00 5.885 2. Cocoa Powder 3.367 4.06 3.504 3. Vanilla Flavour 0.039 0.83 0.039 4. Malt Extract Powder 0.395 2.58 0.405 5. Hazelnut Flavour 0.084 2.00 0.086 RA may take subsequent consequential action accordingly.		

TA Comments : NA

11	Case No.: 018505000049AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000049AM17	RA File Number: 039404000011 AM17	Lic No/Date: 0310804207 26/04/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2016-ED Dated 12.07.2021 allowing the following inputs; Export Item Kinder Joy Chocolate (Net Wt. 930000 Kgs) 30000000 Numbers Import Items S.No. Item Net Quantity Wastage % Gross Quantity (gm per 100 gm KJ) (gm per 100gm) 1. Cocoa Powder 3.969 4.79 4.159 2. Vanilla Flavour 0.075 1.59 0.076 3. Malt Extract Powder 0.419 2.74 0.430 4. Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.		

TA Comments : NA

12	Case No.: 018505000050AM17	Party Name:FERRERO INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000050AM17	RA File Number: 039404000165 AM17	Lic No/Date: 0310805006 30/05/2016	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/07/2016-ED Dated 12.07.2021 allowing the following inputs; Export Item Kinder Joy Chocolate (Net Wt. 930000 Kgs) 30000000 Numbers Import Items S.No. Item Net Quantity Wastage % Gross Quantity (gm per 100 gm KJ) (gm per 100gm) 1. Cocoa Powder 3.969 4.79 4.159 2. Vanilla Flavour 0.075 1.59 0.076 3. Malt Extract Powder 0.419 2.74 0.430 4. Hazelnut Flavour 0.087 2.07 0.089 RA may take subsequent consequential action accordingly.		

TA Comments : NA

13	Case No.: 018505000227AM21	Party Name:HEALTHCAPS INDIA LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: 018505000227AM21	RA File Number: 302404000024 AM21	Lic No/Date: 3010105225 05/06/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2020 followed by reminders on 24.12.2020 and 08.07.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 26.08.2021.		

TA Comments : NA

14	Case No.: 018505000265AM21	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: 018505000265AM21	RA File Number: 318304000044 AM21	Lic No/Date: 3110067820 13/08/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that being an engineering product, earlier similar cases of the firm have been transferred to NC-1. The Committee, therefore, decided to transfer this case to NC-1 for fixation of norms.	

TA Comments : NA

15	Case No.: 018505000282AM21	Party Name: GOODRICH CEREALS	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Approved
	HQ File Number: 018505000282AM21	RA File Number: 332404000011 AM21	Lic No/Date: 3310030732 26/08/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/14/2020-ED Dated 19.04.2021 allowing the following inputs; Export Item Potato Flakes (3-5 mm)/ Milled Potato Flakes (Bulk Density 400-700) 497722.000 Kg Import Items Dehydrated Potato Flakes 395.122 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

16	Case No.: 018505000296AM21	Party Name:GOODRICH CEREALS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000296AM21	RA File Number: 332404000013 AM21	Lic No/Date: 3310030744 18/09/2020	
	Decision Remarks:		NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/14/2020-ED Dated 19.04.2021 furnished in similar case of the firm allowing the following inputs; Export Item Potato Flakes (3-5 mm)/ Milled Potato Flakes (Bulk Density 400-700) 344079.000 Kg Import Items Dehydrated Potato Flakes 273.151 Kg RA may take subsequent consequential action accordingly.	

TA Comments : NA

17	Case No.: 018505000308AM21	Party Name:TASTY BITE EATABLES LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000308AM21	RA File Number: 318304000077 AM21	Lic No/Date: 3110067873 01/10/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that norms for similar case of the firm has already been fixed in M.No.10/85 dated 21.01.2021. Based on that the Committee decided to fix the norms of the subject AA on "Net to Net basis" allowing the following inputs; Export Item Ready to Cook Curry (300gm per Pouch) contains 0.0088 Kg WMP per Pouch total 22 MT 2415849 Numbers Import Items Whole Milk Powder min 26% Fat 21259.471 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

18	Case No.: 018505000314AM21	Party Name: V S INTERNATIONAL	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Deferred
	HQ File Number: 018505000314AM21	RA File Number: 242404000053 AM21	Lic No/Date: 2410043276 09/10/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

19	Case No.: 018505000315AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: 018505000315AM21	RA File Number: 242404000054 AM21	Lic No/Date: 2410043277 09/10/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 allowing the following inputs; Export Item Corriander Ground/Split/ETO treated (EOP shall be 90 days) 99.010 MT Import Items Corriander Whole 99.507 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

20	Case No.: 018505000327AM21	Party Name:ARIBA FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: 018505000327AM21	RA File Number: 562404000027 AM21	Lic No/Date: 5610005982 09/11/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

21	Case No.: HQRNORM APPLY 00034660AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00034660AM21	RA File Number: 24AA04002342 AM21	Lic No/Date: 2411000008 09/12/2020	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 furnished in similar case of the firm allowing the following inputs; Export Item Corriander Ground/Split/ETO treated (Spices) 148.000 MT Import Items Corriander Whole 148.740 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

22	Case No.: HQRNORM APPLY 00039039AM21	Party Name:SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00039039AM21	RA File Number: 30AA04002493 AM21	Lic No/Date: 3011000035 15/12/2020	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

23	Case No.: HQRNORM APPLY 00041883AM21	Party Name:TASTY BITE EATABLES LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00041883AM21	RA File Number: 31AA04004057 AM21	Lic No/Date: 3111000030 18/12/2020	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

24	Case No.: HQRNORM APPLY 00061157AM21	Party Name:INDIES GLOBAL FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00061157AM21	RA File Number: 33AA04001959 AM21	Lic No/Date: 3311000060 12/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

25	Case No.: HQRNORM APPLY 00063074AM21	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00063074AM21	RA File Number: 302404000079 AM21	Lic No/Date: 3011000097 15/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

26	Case No.: HQRNORM APPLY 00065082AM21	Party Name:STARLON NATURALS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00065082AM21	RA File Number: 02AA04007405 AM21	Lic No/Date: 0211000167 18/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to send the application of the firm for examination and comments of the Technical Authority, i.e, MoFPI . The case stands deferred to 26.08.2021.		

TA Comments : NA

27	Case No.: HQRNORM APPLY 00066557AM21	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00066557AM21	RA File Number: 07AA04007375 AM21	Lic No/Date: 0711000329 20/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

28	Case No.: HQRNORM APPLY 00066928AM21	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00066928AM21	RA File Number: 05AA04025019 AM21	Lic No/Date: 0511000883 20/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

29	Case No.: HQRNORM APPLY 00067259AM21	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00067259AM21	RA File Number: 302404000078 AM21	Lic No/Date: 3011000149 21/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

30	Case No.: HQRNORM APPLY 00067606AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00067606AM21	RA File Number: 24AA04003411 AM21	Lic No/Date: 2411000152 21/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 furnished in similar case of the firm allowing the following inputs; Export Item Cumin Ground/Split/ETO treated (Spices) 51.000 MT Import Items Whole Cumin Raw 51.255 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

31	Case No.: HQRNORM APPLY 00068713AM21	Party Name:SSK EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00068713AM21	RA File Number: 02AA04007926 AM21	Lic No/Date: 0211000209 22/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

32	Case No.: HQRNORM APPLY 00068715AM21	Party Name:SSK EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00068715AM21	RA File Number: 02AA04007916 AM21	Lic No/Date: 0211000215 22/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

33	Case No.: HQRNORM APPLY 00070092AM21	Party Name:MARICO LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00070092AM21	RA File Number: 03AA04019677 AM21	Lic No/Date: 0311001258 25/01/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the subject AA allowing the following inputs; Export Item Packaged Oats (Saffola Oats) 25000.000 Kg Import Items Oats 25125.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

34	Case No.: HQRNORM APPLY 00072174AM21	Party Name:AROMATRIX FLORA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00072174AM21	RA File Number: 05AA04019509 AM21	Lic No/Date: 0511000977 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and based on the comments of Technical Authority, i.e., Tech.2 furnished vide letter dated 08.07.2021 decided to forward the application of the firm is to Technical Authority, i.e, MoFPI for examination and comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

35	Case No.: HQRNORM APPLY 00072153AM21	Party Name:BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00072153AM21	RA File Number: 03AA04020707 AM21	Lic No/Date: 0311001340 28/01/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that for export of Instant Tea Extract the firm has imported Tea Dust. The Committee also noted that the Tea Borad has already been requested to furnish clarification on import of Tea Dust for use in export product under AA Scheme. The clarifications from Tea Board is still awaited. The Committee therefore, decided to request Tea Board to expedite the clarification and also decided to send DO to Dy.Chairman Tea Board and EP(Agri) of DoC to look into the matter and furnish clarification on the issues as mentioned above. The case stands deferred to 26.08.2021.		

TA Comments : NA

36	Case No.: HQRNORM APPLY 00079611AM21	Party Name:MALAS FRUIT PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00079611AM21	RA File Number: 03AA04022310 AM21	Lic No/Date: 0311001513 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

37	Case No.: HQRNORM APPLY 00079774AM21	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00079774AM21	RA File Number: 05AA04028745 AM21	Lic No/Date: 0511001106 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that similar case of the firm was approved in M.No.2/85 dated 25.06.2020. Based on that the Committee decided to fix the norms of the subject AA allowing the following inputs; Export Item Red Beet Juice Powder 34790.000 Kg Import Items Red Beet Juice Concentrate 47570.000 kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

38	Case No.: HQRNORM APPLY 00080161AM21	Party Name:DR WILLMAR SCHWABE INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00080161AM21	RA File Number: 05AA04026243 AM21	Lic No/Date: 0511001177 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech.2 allowing the following inputs; Export Item Unarzneiliche Globuli (Non Medicated)-3 40560.000 Kg Import Items Beet Sugar 42994.000 Kg Paper Bags Relevant, As per Packaging Policy RA may take subsequent consequential action accordingly.		

TA Comments : NA

39	Case No.: HQRNORM APPLY 00080166AM21	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00080166AM21	RA File Number: 05AA04029116 AM21	Lic No/Date: 0511001146 09/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

40	Case No.: HQRNORM APPLY 00081203AM21	Party Name:ADSO NATURALS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00081203AM21	RA File Number: 07AA04007350 AM21	Lic No/Date: 0711000479 10/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

41	Case No.: HQRNORM APPLY 00081514AM21	Party Name:GENERAL COMMODITIES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00081514AM21	RA File Number: 08AA04008550 AM21	Lic No/Date: 0811000638 11/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the firm has been issued DL on 09.07.2021 to furnish following information which is awaited. "Whether the firm has its own sterilization equipment in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished". The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 26.08.2021.		

TA Comments : NA

42	Case No.: HQRNORM APPLY 00081552AM21	Party Name:KURUWA ENTERPRISES	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00081552AM21	RA File Number: 10AA04003525 AM21	Lic No/Date: 1011000084 11/02/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ask the firm to furnish following information . "Whether the firm has its own sterilization equipment in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished". The case stands deferred to 26.08.2021.		

TA Comments : NA

43	Case No.: HQRNORM APPLY 00084109AM21	Party Name:CENTUARY FIBRE PLATES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00084109AM21	RA File Number: 09AA04004643 AM21	Lic No/Date: 0911000343 15/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

44	Case No.: HQRNORM APPLY 00086721AM21	Party Name:R H INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00086721AM21	RA File Number: 05AA04032286 AM21	Lic No/Date: 0511001336 18/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.1 for comments. The Committee decided to request Tech.1 to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

45	Case No.: HQRNORM APPLY 00086834AM21	Party Name:RADNIK EXPORTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00086834AM21	RA File Number: 05AA04032097 AM21	Lic No/Date: 0511001358 18/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

46	Case No.: HQRNORM APPLY 00087558AM21	Party Name:A L PAPER HOUSE LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00087558AM21	RA File Number: 13AA04006269 AM21	Lic No/Date: 1311000167 19/02/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. "Length of each import item used in export products" The case stands deferred to 26.08.2021.		

TA Comments : NA

47	Case No.: HQRNORM APPLY 00091202AM21	Party Name:Blue Bolt	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00091202AM21	RA File Number: 03AA04024860 AM21	Lic No/Date: 0311001958 24/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

48	Case No.: HQRNORM APPLY 00091951AM21	Party Name:GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00091951AM21	RA File Number: 10AA04003742 AM21	Lic No/Date: 1011000100 25/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

49	Case No.: HQRNORM APPLY 00092347AM21	Party Name:AVANTI OVERSEAS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00092347AM21	RA File Number: 05AA04035962 AM21	Lic No/Date: 0511001455 25/02/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

50	Case No.: HQRNORM APPLY 00095454AM21	Party Name:SSK EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00095454AM21	RA File Number: 02AA04009899 AM21	Lic No/Date: 0211000361 02/03/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

51	Case No.: HQRNORM APPLY 00095456AM21	Party Name:SSK EXPORTS LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00095456AM21	RA File Number: 02AA04009942 AM21	Lic No/Date: 0211000362 02/03/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

52	Case No.: HQRNORM APPLY 00098122AM21	Party Name:BOMMIDALA ENTERPRISES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00098122AM21	RA File Number: 26AA04001851 AM21	Lic No/Date: 2611000097 05/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

53	Case No.: HQRNORM APPLY 00098126AM21	Party Name:BOMMIDALA ENTERPRISES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00098126AM21	RA File Number: 26AA04001850 AM21	Lic No/Date: 2611000096 05/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

54	Case No.: HQRNORM APPLY 00102410AM21	Party Name:SEAHATH CANNING COMPANY	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00102410AM21	RA File Number: 03AA04024413 AM21	Lic No/Date: 0311002485 12/03/2021	
	Decision Remarks: NC considered the case as per agenda and decided to ratify the norms of the AA "as per Packaging Policy". RA may take suitable consequential action accordingly.			

TA Comments : NA

55	Case No.: HQRNORM APPLY 00102459AM21	Party Name:KAYEMPEE FOODS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00102459AM21	RA File Number: 09AA04005406 AM21	Lic No/Date: 0911000518 12/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

56	Case No.: HQRNORM APPLY 00103200AM21	Party Name:JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00103200AM21	RA File Number: 03AA04028225 AM21	Lic No/Date: 0311002336 15/03/2021	
	Decision Remarks:	NC considered the case as per agenda and on the basis of the input provided by Technical Authority, i.e., Tech.1, decided to transfer the case to NC-1.		

TA Comments : NA

57	Case No.: HQRNORM APPLY 00106428AM21	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00106428AM21	RA File Number: 24AA04004809 AM21	Lic No/Date: 2411000325 18/03/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/19/2016-ED Dated 19.03.2021 furnished in similar case of the firm allowing the following inputs; Export Item Cumin Ground/Split/ETO treated (Spices) 54.000 MT Import Items Whole Cumin Raw 54.270 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

58	Case No.: HQRNORM APPLY 00112097AM21	Party Name:GITS FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00112097AM21	RA File Number: 31AA04007233 AM21	Lic No/Date: 3111000219 23/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

59	Case No.: HQRNORM APPLY 00111336AM21	Party Name:JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00111336AM21	RA File Number: 03AA04030748 AM21	Lic No/Date: 0311002697 23/03/2021	
	Decision Remarks:	NC considered the case as per agenda and on the basis of the input provided by Technical Authority, i.e., Tech.1, decided to transfer the case to NC-1.		

TA Comments : NA

60	Case No.: HQRNORM APPLY 00111337AM21	Party Name:JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00111337AM21	RA File Number: 03AA04030743 AM21	Lic No/Date: 0311002694 23/03/2021	
	Decision Remarks: NC considered the case as per agenda and on the basis of the input provided by Technical Authority, i.e., Tech.1, decided to transfer the case to NC-1.			

TA Comments : NA

61	Case No.: HQRNORM APPLY 00114118AM21	Party Name:ARROWLINE ORGANIC PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00114118AM21	RA File Number: 04AA04005363 AM21	Lic No/Date: 0411000456 26/03/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

62	Case No.: HQRNORM APPLY 00114801AM21	Party Name:AFFLATUS INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Withdrawn
	HQ File Number: HQRNORM APPLY 00114801AM21	RA File Number: 05AA04042104 AM21	Lic No/Date: 0511001968 26/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

63	Case No.: HQRNORM APPLY 00115908AM21	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00115908AM21	RA File Number: 07AA04010954 AM21	Lic No/Date: 0711000781 29/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

64	Case No.: HQRNORM APPLY 00115910AM21	Party Name:VRIJESH OVERSEAS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00115910AM21	RA File Number: 07AA04010939 AM21	Lic No/Date: 0711000782 29/03/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

65	Case No.: HQRNORM APPLY 00116608AM21	Party Name:MANE KANCOR INGREDIENTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00116608AM21	RA File Number: 10AA04004663 AM21	Lic No/Date: 1011000198 30/03/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

66	Case No.: HQRNORM APPLY 00003693AM22	Party Name:JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00003693AM22	RA File Number: 03AA04030753 AM21	Lic No/Date: 0311002696 05/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, DPIIT for comments. The Committee decided to request DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

67	Case No.: HQRNORM APPLY 00006310AM22	Party Name:DRYTECH PROCESSES (INDIA) P LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number; HQRNORM APPLY 00006310AM22	RA File Number: 039404000374 AM21	Lic No/Date: 0311003080 08/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in M.No.10/85 dated 21.01.2021. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

68	Case No.: HQRNORM APPLY 00019603AM22	Party Name:VENKATESH FOOD INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00019603AM22	RA File Number: 05AA04029166 AM21	Lic No/Date: 0511001144 15/04/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.02/85 dated 25.06.2020, allowing the following inputs; Export Item Red Beet Juice Powder 34790 .000 Kg Import Item Red Beet Juice Concentrate 47570 .000 Kg RA may take suitable consequential action accordingly.		

TA Comments : NA

69	Case No.: HQRNORM APPLY 00020398AM22	Party Name:AFFLATUS INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00020398AM22	RA File Number: 05AA04004424 AM22	Lic No/Date: 0511002216 16/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

70	Case No.: HQRNORM APPLY 00021713AM22	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number; HQRNORM APPLY 00021713AM22	RA File Number: 05AA04005565 AM22	Lic No/Date: 0511002235 19/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

71	Case No.: HQRNORM APPLY 00024046AM22	Party Name:SEAHATH CANNING COMPANY	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00024046AM22	RA File Number: 03AA04002796 AM22	Lic No/Date: 0311003250 22/04/2021	
	Decision Remarks:		NC considered the case as per agenda and decided to fix the norms of the AA as per Packaging Policy. RA may take subsequent consequential action accordingly.	

TA Comments : NA

72	Case No.: HQRNORM APPLY 00026762AM22	Party Name:FIELDFRESH FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00026762AM22	RA File Number: 05AA04008457 AM22	Lic No/Date: 0511002303 26/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

73	Case No.: HQRNORM APPLY 00028584AM22	Party Name:HIRAVATI MARINE PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00028584AM22	RA File Number: 24AA04000931 AM22	Lic No/Date: 2411000467 28/04/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

74	Case No.: HQRNORM APPLY 00028588AM22	Party Name:AUSTIN FOODS AND BEVERAGES PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00028588AM22	RA File Number: 24AA04000953 AM22	Lic No/Date: 2411000468 28/04/2021	
	Decision Remarks:		NC considered the case as per agenda and decided to fix the norms of the AA as per Packaging Policy. RA may take subsequent consequential action accordingly.	

TA Comments : NA

75	Case No.: HQRNORM APPLY 00029458AM22	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00029458AM22	RA File Number: 05AA04009082 AM22	Lic No/Date: 0511002352 29/04/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

76	Case No.: HQRNORM APPLY 00031640AM22	Party Name:OSTERN PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00031640AM22	RA File Number: 02AA04002984 AM22	Lic No/Date: 0211000626 03/05/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.1 for comments. The Committee decided to send a reminder to Tech.1 to expedite his comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

77	Case No.: HQRNORM APPLY 00031645AM22	Party Name:OSTERN PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00031645AM22	RA File Number: 02AA04002981 AM22	Lic No/Date: 0211000627 03/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.1 for comments. The Committee decided to send a reminder to Tech.1 to expedite his comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

78	Case No.: HQRNORM APPLY 00032403AM22	Party Name:AFFLATUS INTERNATIONAL	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00032403AM22	RA File Number: 05AA04009787 AM22	Lic No/Date: 0511002408 04/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

79	Case No.: HQRNORM APPLY 00034284AM22	Party Name:R K GANAPATHI CHETTIAR	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00034284AM22	RA File Number: 32AA04001884 AM22	Lic No/Date: 3211000913 06/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.10/85 dated 21.01.2021, allowing the following inputs; Export Item Organic Ghee - 25.000 MT Import Item Organic Butter (82.9% Fat)- 29. 500 MT RA may take suitable consequential action accordingly.		

TA Comments : NA

80	Case No.: HQRNORM APPLY 00034495AM22	Party Name:DUROFLEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00034495AM22	RA File Number: 04AA04002818 AM22	Lic No/Date: 0411000771 06/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

81	Case No.: HQRNORM APPLY 00035256AM22	Party Name:A L PAPER HOUSE LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number; HQRNORM APPLY 00035256AM22	RA File Number: 13AA04001828 AM22	Lic No/Date: 1311000320 07/05/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.1 for comments. The Committee decided to send a reminder to Tech.1 to expedite his comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

82	Case No.: HQRNORM APPLY 00035429AM22	Party Name:NOBLE ART & CRAFT HOUSE	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00035429AM22	RA File Number: 13AA04001825 AM22	Lic No/Date: 1311000323 07/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

83	Case No.: HQRNORM APPLY 00037023AM22	Party Name:ORGANIC INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00037023AM22	RA File Number: 06AA04000716 AM22	Lic No/Date: 0611000372 10/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

84	Case No.: HQRNORM APPLY 00036809AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00036809AM22	RA File Number: 24AA04001444 AM22	Lic No/Date: 2411000487 10/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/19/2016-ED dated 19.03.2021 furnished on similar case of the firm , allowing the following inputs; Export Item Kalounji (Kalounji Ground/Split ETO/Sterilized) - 26.000 MT Import Item Kalounji Seeds Whole - 26.130 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

85	Case No.: HQRNORM APPLY 00036810AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00036810AM22	RA File Number: 24AA04001447 AM22	Lic No/Date: 2411000488 10/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/19/2016-ED dated 19.03.2021 furnished on similar case of the firm , allowing the following inputs; Export Item Cumin (Cumin Ground/Split ETO/Sterilized) - 49.000 MT Import Item Whole Cumin Raw Preimport applicable - 49.245 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

86	Case No.: HQRNORM APPLY 00039499AM22	Party Name:NATURE PEARLS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM 00039499AM22	RA File Number: 05AA04004549 AM22	Lic No/Date: 0511002573 12/05/2021	
	Decision Remarks:		NC considered the case as per agenda and decided to fix the norms of the AA as per Packaging Policy. RA may take subsequent consequential action accordingly.	

TA Comments : NA

87	Case No.: HQRNORM APPLY 00041003AM22	Party Name: B.L.G INTERNATIONAL HING PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Deferred
	HQ File Number: HQRNORM 00041003AM22	RA File Number: 05AA04013685 AM22	Lic No/Date: 0511002605 14/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

88	Case No.: HQRNORM APPLY 00042101AM22	Party Name:BHAURAM JODHRAJ	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00042101AM22	RA File Number: 14AA04000340 AM22	Lic No/Date: 1411000004 17/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

89	Case No.: HQRNORM APPLY 00042502AM22	Party Name: NOBLE ART & CRAFT HOUSE	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Deferred
	HQ File Number; HQRNORM APPLY 00042502AM22	RA File Number: 13AA04002216 AM22	Lic No/Date: 1311000337 17/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

90	Case No.: HQRNORM APPLY 00042580AM22	Party Name: ARJUNA NATURAL PRIVATE LIMITED	Meet No/Date: NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status: Case Rejected
	HQ File Number: HQRNORM APPLY 00042580AM22	RA File Number: 10AA04001342 AM22	Lic No/Date: 1011000314 17/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted the following observation of Technical Authority, i.e., Tech.2 on the subject case; " The firm has applied for import 2000 Litre of Ion-Exchange Resin LXA-817. It may be seen that Ashwagandha Extract is made from Ashwagandhan Medicinal Herb by solvent Extraction with Ethanol. The Extract is passed through Ion-exchange Column passed with Resin to remove impurities like Toxins and heavy metals. Ion-Exchange Resin is part of Capital Goods and a packing of Resin is used for a number of batches and is normally regenerated for further use. Import of Ion-Exchange Resin is therefore, not covered as Raw material under AA Scheme." In view of the above observations of Technical Authority, the Committee decided to reject the case with direction to the firm to pay Custom Duty and interest thereon for regularisation of the case. RA may take subsequent consequential action accordingly.		

TA Comments : NA

91	Case No.: HQRNORM APPLY 00046150AM22	Party Name:AABIS DESIGNS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00046150AM22	RA File Number: 05AA04008685 AM22	Lic No/Date: 0511002704 19/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

92	Case No.: HQRNORM APPLY 00047885AM22	Party Name:LUBI GEL LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00047885AM22	RA File Number: 13AA04002470 AM22	Lic No/Date: 1311000354 21/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

93	Case No.: HQRNORM APPLY 00049750AM22	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00049750AM22	RA File Number: 30AA04003710 AM22	Lic No/Date: 3011000656 24/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA after adjusting the sale value of by-product, i.e., Cocoa Cake/Powder on the basis of the comments of the Technical Authority, i.e., MoFPI vide OM No.E-14011/1/2017-ED dated 08.10.2020 furnished on the similar case of the firm, allowing the following inputs; Export Item Cocoa Butter 9259.000 Kg Import Item Ghana Cocoa Liquor Natural 12958.000 Kg RA may take subsequent consequential action accordingly.		

TA Comments : NA

94	Case No.: HQRNORM APPLY 00049803AM22	Party Name:MARQUE IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00049803AM22	RA File Number: 05AA04013597 AM22	Lic No/Date: 0511002767 24/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

95	Case No.: HQRNORM APPLY 00100185AM22	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00100185AM22	RA File Number: 31AA04008768 AM22	Lic No/Date: 3111000360 26/05/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that similar application of the firm has been transferred to NC-1 being Engineering items. NC therefore, decided to transfer this case to NC-I for decision.		

TA Comments : NA

96	Case No.: HQRNORM APPLY 00100277AM22	Party Name:SUMRAN AGRO PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00100277AM22	RA File Number: 02AA04005108 AM22	Lic No/Date: 0211000735 26/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

97	Case No.: HQRNORM APPLY 00101850AM22	Party Name:ADANI FOOD PRODUCTS PVT LTD	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00101850AM22	RA File Number: 24AA04002387 AM22	Lic No/Date: 2411000530 28/05/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/19/2016-ED dated 19.03.2021 furnished on similar case of the firm, allowing the following inputs; Export Item Kalounji ETO/ETO Treated/Ground/ Split - 183 .000 MT Import Item Kalounji Seeds - 183.915 MT RA may take subsequent consequential action accordingly.		

TA Comments : NA

98	Case No.: HQRNORM APPLY 00101888AM22	Party Name:SHAKTI APIFOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00101888AM22	RA File Number: 30AA04003916 AM22	Lic No/Date: 3011000682 28/05/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

99	Case No.: HQRNORM APPLY 00101662AM22	Party Name:DP COCOA PRODUCTS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number; HQRNORM APPLY 00101662AM22	RA File Number: 30AA04003829 AM22	Lic No/Date: 3011000675 28/05/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

100	Case No.: HQRNORM APPLY 00104471AM22	Party Name:UNRIVALED DESIGN GROUP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00104471AM22	RA File Number: 05AA04017788 AM22	Lic No/Date: 0511002910 01/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.1 for comments. The Committee decided to send a reminder to Tech.1 to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

101	Case No.: HQRNORM APPLY 00105030AM22	Party Name:STIC ON PAPERS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00105030AM22	RA File Number: 09AA04003449 AM22	Lic No/Date: 0911000990 02/06/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.1/85 dated 04.04.2019, allowing the following inputs; Export Item Thermal Transfer Ribbon (TTR WAX W111) - 1.000 Sq. Meter Import Item Barcode Printing Ink Film TDW 108 G - 1.02 Sq.Mtr/Sq.Mtr content in export product. RA may take subsequent consequential action accordingly.		

TA Comments : NA

102	Case No.: HQRNORM APPLY 00106338AM22	Party Name:PARAMOUNT EXPORTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00106338AM22	RA File Number: 05AA04018210 AM22	Lic No/Date: 0511002949 03/06/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., Tech.1 for comments. The Committee decided to send a reminder to Tech.1 to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

103	Case No.: HQRNORM APPLY 00106091AM22	Party Name:AACHI MASALA FOODS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00106091AM22	RA File Number: 04AA04004741 AM22	Lic No/Date: 0411000937 03/06/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

104	Case No.: HQRNORM APPLY 00107276AM22	Party Name:SHEELA FOAM LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00107276AM22	RA File Number: 52AA04003154 AM22	Lic No/Date: 5211000823 04/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

105	Case No.: HQRNORM APPLY 00108962AM22	Party Name:HAVELLS INDIA LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00108962AM22	RA File Number: 05AA04021600 AM22	Lic No/Date: 0511003014 07/06/2021	
	Decision Remarks: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.			

TA Comments : NA

106	Case No.: HQRNORM APPLY 00110368AM22	Party Name:SUMRAN AGRO PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00110368AM22	RA File Number: 02AA04006063 AM22	Lic No/Date: 0211000773 09/06/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported . Other regulations of FTP / HBP 2015-20 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take suitable consequential action accordingly.		

TA Comments : NA

107	Case No.: HQRNORM APPLY 00111364AM22	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00111364AM22	RA File Number: 31AA04001151 AM22	Lic No/Date: 3111000398 10/06/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.12/85 dated 01.11.2018, allowing the following inputs; Export Item EZB Easy Bake Ultimate Oven Baking Star EXF Electric Toy - As applied for. Import Item i) Master Batch Blue - 1.05 Kg/Kg content in export product ii) Master Batch Snow White - 1.05 Kg/Kg content in export product iii) Master Batch Pink -1.05 Kg/Kg content in export product iv) Master Batch snow White - 1.05 Kg/Kg content in export product v) Resin Granules - 1.05 Kg/Kg content in export product vi) Resin Granules -1.05 Kg/Kg content in export product vii) Resin Granules -1.05 Kg/Kg content in export product viii) Printing Ink - As applied for ix) Printing Ink - As applied for x) Thinner - As applied for xi) Aluminium Pan (Relevant Specification) - Net to Net with accountability. xii) Power Cord (Relevant Specification) -Net to Net with accountability. xiii) wire (Relevant Specification) - Net to Net with accountability. xiv) rotary AC ON/OFF Switch -Net to Net with accountability. xv) Close end connector - Net to Net with accountability. xvi) Strain Relief Bush - Net to Net with accountability. RA may take subsequent consequential action accordingly.		

TA Comments : NA

108	Case No.: HQRNORM APPLY 00111920AM22	Party Name:AAN CLOTHINGS LLP	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00111920AM22	RA File Number: 05AA04024536 AM22	Lic No/Date: 0511003067 10/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

109	Case No.: HQRNORM APPLY 00111281AM22	Party Name:MUKKA SEA FOOD INDUSTRIES LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM 00111281AM22	RA File Number: 07AA04009333 AM21	Lic No/Date: 0711001292 10/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the subject AA of the firm has already been approved by the Committee in meeting held on 20.05.2021 under Para 4.06 of HBP. The Committee therefore, decided to withdraw the case from the agenda.		

TA Comments : NA

110	Case No.: HQRNORM APPLY 00120429AM22	Party Name:SAMAY AGRO PRODUCTS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00120429AM22	RA File Number: 50AA04001140 AM22	Lic No/Date: 5011000168 21/06/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm; “Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 26.08.2021.		

TA Comments : NA

111	Case No.: HQRNORM APPLY 00121209AM22	Party Name:KURUWA ENTERPRISES	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00121209AM22	RA File Number: 10AA04002663 AM22	Lic No/Date: 1011000399 22/06/2021	
	Decision Remarks:	NC considered the case as per agenda and decided to seek following information from the firm; “Whether the firm has its own sterilization equipment in its premises or the sterilization activities are done through other firm/agencies. The details of sterilization facility available and its location may be furnished”. The case stands deferred to 26.08.2021.		

TA Comments : NA

112	Case No.: HQRNORM APPLY 00121715AM22	Party Name:A C BROTHERS	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00121715AM22	RA File Number: 05AA04032709 AM22	Lic No/Date: 0511003276 22/06/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

113	Case No.: HQRNORM APPLY 00122570AM22	Party Name:JAYANITA EXPORTS PRIVATE LTD.	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Approved
	HQ File Number: HQRNORM APPLY 00122570AM22	RA File Number: 05AA04031781 AM22	Lic No/Date: 0511003286 23/06/2021	
	Decision Remarks:		NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. RA may take suitable consequential action accordingly.	

TA Comments : NA

114	Case No.: HQRNORM APPLY 00122796AM22	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00122796AM22	RA File Number: 05AA04024159 AM22	Lic No/Date: 0511003293 23/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA

115	Case No.: HQRNORM APPLY 00123568AM22	Party Name:PARAYIL FOOD PRODUCTS PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00123568AM22	RA File Number: 10AA04001769 AM22	Lic No/Date: 1011000406 24/06/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., CIFT for comments. The Committee decided to send a reminder to CIFT to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

116	Case No.: HQRNORM APPLY 00125995AM22	Party Name:M R AGRO INDUSTRIES	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00125995AM22	RA File Number: 08AA04009453 AM22	Lic No/Date: 0811001873 28/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee also noted that the firm has been requested to furnish information regarding the sterilization facilities available with them and its location. The reply of the firm is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 26.08.2021.		

TA Comments : NA

117	Case No.: HQRNORM APPLY 00126573AM22	Party Name:GLAMY CANDY PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00126573AM22	RA File Number: 07AA04010247 AM22	Lic No/Date: 0711001389 29/06/2021	
	Decision Remarks:		NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 26.08.2021.	

TA Comments : NA

118	Case No.: HQRNORM APPLY 00126690AM22	Party Name:SUPERHOUSE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM APPLY 00126690AM22	RA File Number: 06AA04003045 AM22	Lic No/Date: 0611000526 29/06/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., DPIIT for comments. The Committee decided to send a reminder to DPIIT to expedite their comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

119	Case No.: HQRNORM APPLY 00129464AM22	Party Name:MARQUE IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Deferred
	HQ File Number: HQRNORM 00129464AM22	RA File Number: 05AA04027192 AM22	Lic No/Date: 0511003434 02/07/2021	
	Decision Remarks:	NC considered the case as per agenda and on the basis of the recommendation of Technical Authority, i.e., Tech.1 decided to send the application to DPIIT for comments. The case stands deferred to 26.08.2021.		

TA Comments : NA

120	Case No.: HQRNORM APPLY 00129597AM22	Party Name:ARJAN IMPEX PRIVATE LIMITED	Meet No/Date:NC/ 6/ MEET/ Jul/ 202122/ 2 15/07/2021	Status:Case Withdrawn
	HQ File Number: HQRNORM APPLY 00129597AM22	RA File Number: 05AA04043090 AM22	Lic No/Date: 0511003436 02/07/2021	
	Decision Remarks:	NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.		

TA Comments : NA